

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:5066  
ANSWERED ON:08.05.2012  
CONTRACT LABOUR IN FCI  
Mithlesh Shri

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether subsequent to the notification No. S.Q. 947(E) dated 23.04.2010 which prohibited employment of contract labour the Food Corporation of India (FCI) directed its General Managers (Region) to prepare seniority list showing the length of service of ex-contract labourers at each notified depot for the preceding three years from the date of notification to be used as the basis for selection of ex-contract workers to be inducted in the notified depots;
- (b) if so, the status of preparation of such lists and selection of ex-contract workers depot/godown-wise;
- (c) whether irregularities have been noticed in preparation of such seniority lists and deployment of ex-contract labourers in various depots/godowns of FCI including Gonda Depot (UP);
- (d) if so, the details thereof alongwith the action taken against the officials/persons found responsible; and
- (e) the steps being taken to ensure proper compliance of the said directions of the Government and the Courts?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

- (a): Yes, Madam.
- (b): The induction process of ex-contract labourers is complete in all notified depots of FCI vide notification dated 23-4-2010 except in Shahajahanpur (Roza) where the induction is delayed due to ongoing Court Case.
- (c): No, Madam.
- (d): Does not arise.
- (e): Government has issued necessary order to FCI for ensuring implementation of the notification dated 23-4-2010. Orders of the Hon'ble Courts in the matter have also been complied with.